

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos. 188 -202]

[Tuesday, June 25, 2019/ Ashadha 4, 1941(Saka)

No. 188

Committee Branch-I

**Members of the House Committee
(2019-2020)**

The Speaker has nominated the following members to the House Committee w.e.f. 25 June, 2019:

1. Shri C.R. Patil - ***Chairperson***
2. Shri Kalyan Banerjee
3. Shri Sudheer Gupta
4. Shri Prataprao Jadhav
5. Smt. K. Kanimozhi
6. Smt. Jaskaur Meena
7. Shri P.V. Midhun Reddy
8. Shri Gopal Chinayya Shetty
9. Shri G.M. Siddeshwara
10. Smt. Sangeeta Kumari Singh Deo
11. Shri Manickam Tagore
12. Shri Bhanu Pratap Singh Verma

No. 189

Committee Branch-I

Nomination of Members to the Business Advisory Committee

The Speaker has nominated the following members to the Business Advisory Committee w.e.f. 25 June, 2019:

1. Shri A. Raja
 2. Shri Vinayak Bhaurao Raut
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ELECTION OF TWO MEMBERS TO THE RAJGHAT SAMADHI COMMITTEE

In pursuance of motion moved in and adopted by the House on 25 June, 2019 for election of two members to the Rajghat Samadhi Committee, the programme of election is notified as given below:-

No. of members to be elected	:	Two
Last date for nomination	:	Tuesday, 2 nd July, 2019 (upto 1600 hours)
Last date for withdrawal	:	Thursday, 04th July, 2019 (upto 1600 hours)
Date of election (if necessary)	:	Tuesday, 16 th July, 2019 (from 1100 to 1500 hours in Committee Room No. 62, Parliament House)

2. As per regulations 2(2)(a) and 3 of the regulations for holding of elections to the Government Bodies by means of single transferable vote, a member cannot propose her/his own nomination to a Government Body. The nomination of a member should be proposed by another member. A Member who desires to propose nomination of other member to a Government Body is requested to give notice of nomination in the prescribed "Nomination Paper". Similarly, a member who desires to withdraw her/his candidature from the election is also requested to give notice of withdrawal under her/his signature by filling Para 1 of the prescribed "Withdrawal Form". In case, a candidate who is willing to withdraw her/his candidature is not readily available or is not in a position to give the notice of withdrawal under her/his signature, the Leader or Chief Whip of the Party to which the candidate belongs, may give notice of withdrawal on behalf of such candidate by filling Para 2 of the prescribed "Withdrawal Form". The requisite forms in this regard are available in the Parliamentary Notice Office (PNO). Duly filled in forms of nominations or withdrawal, as the case may be, should be delivered in the PNO before the date and time notified in the election programme above. Nomination/withdrawal paper which is filled in incorrectly or incompletely or which do not contain the signature of the Member/Leader/Chief Whip giving notice thereof, as the case may be, or is received after the expiry of the prescribed date and time shall be treated as invalid.

Result of Ballot of Private Members' Bills

As a result of ballot held on the 25th June, 2019 in respect of Bills falling under rule 27, the following Bills have secured first twenty places :-

Sl. No.	Name of the Bill and member-in-charge	Motion proposed to be moved
1	2	3
1.	The Compulsory Voting Bill, 2019 by Shri Janardan Singh 'Sigriwal', M.P.	
2.	The Victims of Natural Calamities (Rehabilitation and Financial Assistance) Bill, 2019 by Shri Sunil Kumar Singh, M.P.	
3.	The Indian Penal Code (Amendment) Bill, 2019 (<u>Substitution of new section for section 304A</u>) by Shri Shrirang Appa Barne, M.P.	
4.	The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2019 (<u>Amendment of section 3, etc.</u>) by Shri N.K. Premachandran, M.P.	
5.	The Central Sanskrit University Bill, 2019 by Shri Kunwar Pushpendra Singh Chandel, M.P.	
6.	The Agricultural Workers (Employment, Conditions of Service and Welfare) Bill, 2019 by Shri Adhir Ranjan Chowdhury, M.P.	
7.	The Mega Projects (Timely Completion) Bill, 2019 by Shri Sunil Kumar Singh, M.P.	
8.	The Official Government Meetings and Functions (Prohibition on Serving Non-Vegetarian Food) Bill, 2019 by Shri Parvesh Sahib Singh, M.P.	
9.	The Constitution (Amendment) Bill, 2019 (<u>Insertion of new article 370A</u>) by Shri Nishikant Dubey, M.P.	
10.	The Prohibition and Eradication of Ragging Bill, 2019 by Shri Adhir Ranjan Chowdhury, M.P.	

11. The Tribal Children and Lactating Women in Jharkhand and other States (Removal of Hunger, Malnutrition and Prevention of Starvation Deaths) Bill, 2019
by Shri Nishikant Dubey, M.P.
12. The Sabarimala Sreedharma Sastha Temple (Special Provisions) Bill, 2019
by Shri N. K. Premachandran, M.P.
13. The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Amendment) Bill, 2019 (Amendment of section 31)
by Shri N.K. Premachandran, M.P.
14. The Population (Stabilization and Planning) Bill, 2019
by Shri Sunil Kumar Singh, M.P.
15. The Bundelkhand Regiment Bill, 2019
by Shri Kunwar Pushpendra Singh Chandel, M.P.
16. The Prevention of Female Infanticide Bill, 2019
by Shri Adhir Ranjan Chowdhury, M.P.
17. The Old Age Pension and Rehabilitation Bill, 2019
by Shri Adhir Ranjan Chowdhury, M.P.
18. The Cow Protection Bill, 2019
by Shri Nishikant Dubey, M.P.
19. The Promotion and Protection of Intangible Cultural Heritage Bill, 2019
by Shri Kunwar Pushpendra Singh Chandel, M.P.
20. The Employees' State Insurance (Amendment) Bill, 2019
(Amendment of section 1, etc.)
by Shri N.K. Premachandran, M.P.

2. Notices of next motions in regard to above Bills may be given by the members concerned by the 4th and 18th July, 2019 so as to enable their Bills being included in the List of Business for the 12th and 26th July, 2019, respectively. If notices of motions proposed to be moved are not received by the specified date, the Bills will not be included in the List of Business for the 12th and 26th July, 2019.

3. While sending notices of motions referred to in paragraph 2 above, members may intimate whether they would be present in the House on 12th and 26th July, 2019.

PROCEDURE FOR SUBMITTING CHITS IN THE HOUSE

Attention of Members is invited to Rule 349 (xiii) of Rules of Procedure and Conduct of Business in Lok Sabha which is reproduced below:

“Whilst the House is sitting, a member-

shall not approach the Chair personally in the House. The Member may send chits to the Officers at the Table, if necessary.”

Members are requested to adhere to the above procedure.

Kind cooperation of Members is solicited.

Process to submit notice and procedure for raising matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that an **e-portal has been put in place to facilitate the members to submit their notices online to raise the Matters of Urgent Public Importance after Question Hour, i.e. during 'Zero Hour'**. Members can also physically hand over the notices of 'Zero Hour' for which **printed form is available** in the Parliamentary Notice Office. The following **procedure for raising** matters of urgent public importance after Question Hour, i.e. during 'Zero Hour' shall be followed: -

- (i) Notices may be given **either through printed form at Parliamentary Notice Office or online** by the members **from 1700 hours to 1800 hours on the day prior to the day/date** on which the members desire to raise their matters in the House.
 - (ii) The notices received **after 1800 hours** shall be treated as **time-barred**.
 - (iii) **Twenty matters** as per their priority in the **ballot** will be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance could also be tabled on the same day morning on which the matter is sought to be raised in the House, *for which no ballot would be held* and **may** be allowed on the basis of their importance and that too **only at the discretion of Hon'ble Speaker**.
 - (iv) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at her/his discretion.
 - (v) A matter proposed to be raised **should be under the jurisdiction of the Government of India only** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so.
 - (vi) Matter proposed to be raised **shall not contain any statement making allegations**.
2. **Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1700 hours and 1800 hours.**
Kind cooperation of Hon'ble members is solicited.

Display of result of ballot regarding matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that the notices on matters of urgent public importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1700 hours and 1800 hours on the day prior to the day/date on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office after 1800 hours on the day of receiving of notices. The result of ballot shall immediately, thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members are supposed to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format on the 'updates' column of Lok Sabha website immediately after the ballot process is over.

Process to submit the notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted **either through printed form or online**;
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that is admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting:

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

Kind cooperation of Hon'ble members is solicited.

Attendance Register of Members

Section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954* (as amended by Act. No. 17 of 2018) relating to 'Salary and daily allowances' provides as follows: -

"3. Salaries and Daily Allowances. – (1) A member shall be entitled to receive a salary, at the rate of **one lakh** rupees per mensem during the whole of his term of office and subject to any rules made under this Act an allowance at the rate of **two thousand** rupees for each day during any period of residence on duty:

xxx

xxx

xxx

Provided that no member shall be entitled to the aforesaid allowance unless he signs the register, maintained for this purpose by the Secretariat of the House of People or, as the case may be, Council of States, on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed".

2. Since the division numbers have not been allotted to members, the Attendance Register has now been arranged State-wise followed by Union Territory-wise in alphabetical order. For the convenience of members, the Attendance Register, split into four parts, is kept on separate rostrums in the Inner Lobby for signature of members.

3. In view of the provisions of section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954*, quoted in para 1 above, members are requested to sign in ink, in the space provided against their names in the Attendance Register and as per the specimen signatures furnished to the Lok Sabha Secretariat.

**THE CENTRAL EDUCATIONAL INSTITUTIONS (RESERVATION IN TEACHERS' CADRE)
BILL, 2019
*TO BE INTRODUCED IN LOK SABHA***

[Copy of letter No. 38-11/2017-CU-V dated 19th June, 2019 from Shri Ramesh Pokhriyal 'Nishank', Minister of Human Resource Development to the Secretary General, Lok Sabha]

The President, having been informed of the subject matter of the Central Educational Institutions (Reservation in Teachers' Cadre) Bill, 2019, recommends consideration of the Bill in Lok Sabha under Clause (3) of article 117 of the Constitution of India.

Tax Implication on Salary and Allowances of Members of Parliament

Members are informed of the tax implications on the various components of salary and allowances. These are as under:-

Salary: The salary and allowances received by the Members are taxed under the head "Income from Other sources". Since the salary and allowances are taxed under the head "Income from Other sources", such salary and allowances would not be subjected to Tax Deduction at Source (TDS). Members will have to discharge their tax liability by paying advance tax and/or self-assessment tax.

"Advance tax is to be paid in four installments in the months of June, September, December and March of the financial year in which income is earned. The due dates and percentage of tax liability to be paid is as follows:

Due date of installment	Amount Payable
On or before 15 th June	Not less than 15% of such advance tax.
On or before 15 th September	Not less than 45% of such advance tax, as reduced by the amount, if any, paid in the earlier installment.
On or before 15 th December	Not less than 75% of such advance tax, as reduced by the amount or amounts, if any, paid in the earlier installment or installments.
On or before 15 th March	The whole amount of such advance tax, as reduced by the amount or amounts, if any, paid in the earlier installment or installments."

Daily Allowance: Exempted from tax under section 10(17)(i) of the Income Tax Act, 1961.

Constituency Allowance: Exempted from tax under Section 10(17)(ii) of the Income Tax Act, 1961.

Office Expenses Allowance: Stationery and franking expenses are exempted from income-tax to the extent they are actually spent *vide* Ministry of Finance (Deptt. of Revenue); CBDT Government of India's letter No.200/72/2001ITA.I dated 26.03.2002.

Members are further informed that an Official of the Income Tax Department has been deputed at a counter behind the Auditorium, Ground Floor, Opposite S.B.I Parliament House Annexe, New Delhi to attend to the queries of the Hon'ble Members (Tel.:23034062).

Members are accordingly requested to discharge their tax liability by paying advance tax on or before the dates as mentioned above.

Style of name of Members in Hindi and English to be used in Parliamentary Papers

Members are informed that the style of name of every Member in Hindi and English is mandatorily required for its use in all Parliamentary Papers i.e. Question List, List of Business, Bulletin Part I and II, Debates and Synopsis of Debates, etc. For that purpose, Members were to fill in this information at Serial No. 30 of Page No.7 of the form titled 'Master Data for XVII Lok Sabha' based on which an authenticated Alphabetical List of names of Members is prepared by the Editorial Branch.

Some Members have yet to fill the form, therefore, Members are requested to fill the said information in the said form and submit the same at PNO or send their style of name both in Hindi and English in a duly signed slip directly to **Editorial Branch, Room No. 510, Parliament House Annexe, New Delhi** or at the email editorial.ls@sansad.nic.in. In case of any difficulty or query, Members may contact Editorial Branch at phone numbers 23034510 and 23034512.

Library Facilities to the Members of Parliament

The Parliament Library is the second largest and one of the finest and richest repositories in the country after National Library, Kolkata. The Library was established in the year 1921 in the then Central Legislative Assembly to assist Members of Indian Legislature. The new Parliament Library Building 'Sansadiya Gyanpeeth' was inaugurated by the then President of India, Shri. K.R. Narayanan, on 7 May 2002. It is located in the 'A' Block, Parliament Library Building.

It has holdings of about 1.7 Million volumes of printed books, reports, Acts & Bills, Government publications, United Nations Reports, Debates, Gazettes and other documents including Periodicals, Newspapers and Publications brought out by the Lok Sabha Secretariat. Its specialized collection includes Original Calligraphed 'Constitution of India'; Gandhiana; Nehruana and Indian Regional languages.

The Member's Assistance Counter, PLB in the Library serves as a single window to the Members where documents and services are made available to them at one place after acquiring these from various sections of the Library.

Members may also browse the website of Parliament Library at <http://parliamentlibraryindia.nic.in/>, for detailed functions of the Library and services provided to them. The online Library catalogue can be accessed through the above website that provides information about author, title, subject and keywords based searches of the documents.

**RESULTS OF BALLOTS OF NOTICES OF
STARRED AND UNSTARRED QUESTIONS**

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 25th June, 2019 for the sitting of Lok Sabha to be held on **11th July, 2019** was held in the presence of **SHRI SURESH KUMAR KASHYAP, MP** in Question Branch, Room No. 324, Parliament House Annexe, New Delhi. A total of 833 notices were received and 219 Members participated in the ballots for the day.

2. The results of the ballots have been uploaded on the Homepage viz. loksabha.nic.in.
3. The Hard Copies of the ballots are also placed in Parliamentary Notice Office for the information of Members.

Scheme of Financial Entitlement of Members of Lok Sabha for procurement of Computer Equipment

Members are informed that they are entitled to purchase computer equipment under the 'Scheme of Financial Entitlement of Member for Purchase of Computer Equipment' 2009.

2. The salient features of the Scheme are as under:-

- (i) The financial entitlement of a member for purchase of computer equipment is Rs.3,00,000 w.e.f 13.01.2015.
- (ii) Member is free to purchase more than one unit of any mix of following computer equipment within their financial limit of Rs.3,00,000 from anywhere and from any vendor:
 - (1) Desktop (HP, Dell, Accer, Wipro, Lenovo, Apple, Sony, Samsung, PCS Ltd.). Assembled Desktops are not allowed under the Scheme.
 - (2) Laptop (Any Brand)
 - (3) Pen Drive
 - (4) CDs/DVDs (Maximum number of 100)
 - (5) Printer (Deskjet/Laserjet/Multi-functional/portabal) (Any Brand)
 - (6) Scanner (Any Brand)
 - (7) UPS (With Desktop only)
 - (8) Handheld Communicator/Palmtop Computer (Any Brand)
 - (9) Data Internet Cards
 - (10) MS Office
 - (11) Anti Virus Software
 - (12) Language Software and Speech Recognition Software
 - (13) Other Computer Accessories
 - (14) eReader (iOS or Android based devices or devices having facilities of eReading)
- (iii) Member may purchase the above mentioned items and submit the bill duly signed and stamped by the vendor. Serial/IMEI Number of computer equipment must be mentioned on the Bill.

- (iv) Member may also submit the quotation of a vendor and consent form duly filled in by the vendor along with cancelled cheque for ePayment purpose. The advance shall be issued to vendor through e-payment. Member may take delivery of the items and submit the bill within 30 days of issue of Advance to vendor for settlement of advance for audit purpose.
- (v) The Bill/ Proforma Invoice may be submitted at Members' Query Booth (Computer Management Branch – Hardware Unit), FB-91, Parliament Library Building.
- (vi) Members may access the Scheme of Financial Entitlement of Member of Lok Sabha for Purchase of Computer Equipment under the (i) The Provision of Computer Equipment (Members of Lok Sabha) Rules 2009; and ii) Detailed Procedure governing the scheme on the Lok Sabha website <http://loksabha.nic.in> under the Heading “Members – Sitting Members – Scheme for Computer Equipment”.

3. For any query in this regard, Members are requested to contact Members' Query Booth (Computer Management Branch – Hardware Unit), FB-91, Parliament Library Building New Delhi (Tel.No. 23035055/23794886).

SNEHLATA SHRIVASTAVA
Secretary General